## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:3131
ANSWERED ON:11.12.2014
NORMS FOR PRIVATE POWER DISTRIBUTION COMPANIES
Devi Smt. Rama

## Will the Minister of POWER be pleased to state:

- (a) whether the Central Power Regulatory Commission has laid down norms regarding the quality, continuity and credibility of the private power distribution companies/license holders under Section 79 of the Electricity Act, 2003;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government has held any discussion in this regard; and
- (e) if so, the details thereof?

## **Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY ( SHRI PMUSH GOYAL )

(a) to (c): It has been informed by Central Electricity Regulatory Commission (CERC) that they have framed `Standards of Performance of Inter- State Transmission Licensees Regulations, 2012', which are applicable to all Inter State Transmission System (ISTS) licensees to provide an efficient, reliable, coordinated and economical system of electricity transmission. Non adherence of Standards of performance specified under these Regulations would entitle the affected parties to compensation.

CERC has also framed the Indian Electricity Grid Code (IEGC) in pursuance of provisions under clause (h) of subsection (1) of Section 79 read with clause (g) of sub-section (2) of Section 178 of the Act. The IEGC provides, inter alia, the rules, guidelines and standards to be followed by various persons and participants in the system to plan, develop, maintain and operate the power system, in the most secure, reliable, economic and efficient manner. The IEGC brings together a single set of technical rules, encompassing all the utilities connected to or using the Inter-State Transmission System (ISTS).

(d) & (e): As the Electricity Act, 2003 provides for framing of regulations by the Appropriate Commissions after due consultation, the Central Government has no direct role in this regard.